TRIDENT UNIVERSITY OF APPLIED SCIENCES SIKKIM BILL, 2025

BILL NO.___03____ OF 2025 A BILL

To provide for the establishment and incorporation of the **Trident University of Applied Sciences**in the State of Sikkim and to confer the status of a Private University thereon and for matters connected therewith and incidental thereto.

Whereas, with a view to introduce need and skill based educational programs for the youth of Sikkim and to contribute to the intellectual, inclusive and sustainable development of the people inhabiting the State of Sikkim through quality teaching, research and extension activities;

And whereas, the **Ghanshyam Bohra CharitableFoundation**, Company's Corporate Identification No. **U80300RJ2021NPL078770**Under Section 8 Company dated 21/12/2021 in the office of the Registrar of Companies, Jaipur having Head office at E - 562, LALKOTHI SCHEME, JAIPUR, RAJASTHAN, INDIA – 302015 under Ministry of Corporate affairs, Government of India;

Now therefore, the **Ghanshyam Bohra CharitableFoundation** intends to establish **Trident University of Applied Sciences**in Sikkim which envisaged to be a world-class higher institution imparting quality education basically destined to contribute to the inclusive growth of society through the pursuits of higher education, learning and research at par with global principles and to be globally recognized as a center of excellence in a contemporary business environment.

Be it enacted by the Legislature of Sikkim in the Seventy Sixth Year of the Republic of India, as follows:

		CHAPTER – I	
		PRELIMINARY	
Short title, extent and commencement	1.	 This Act may be called the Trident University of Applied Sciences Sikkim Act, 2025. It shall extend to the whole of Sikkim. It shall come into force on such date as the Stat Government may, by notification in the Official Gazette, appoint. 	

Definitions. 2. In this Act, unless the context otherwise requires, (a) "Academic Council" means the Academic Council of the University as specified in section 24 of the Act; (b) "Annual Report" means the Annual report of the University as referred to in section 34of the Act; "Affiliation" (c) together with its grammatical variations, includes relation to an institution of skills education or training establishments, recognition of such institution and training established by the University and association of such institute and training established with the University; (d) "Board of Management" means the Board of Management of the University as constituted under section 23 of the Act: "Campus" means the area of (e) the University in which it is established; (f) "Chancellor" means the Chancellor of the University appointed under section 12 of the Act; (g) "credit framework" means the framework, developed by the University, built on measure unit of education, skills and learning credits students to achieve competency for performing a job role successfully or efficiently; (h) "The Chief Finance and Accounts Officer" means the Chief Finance and

Accounts Officer" of the University appointed under section 18 of the Act;

- (i) "Controller of Examinations" means the Controller of Examinations of the University appointed under section 19 of the Act;
- (j) "Constituent College" means a college or an institution maintained by the University;
- (k) "Development Fund" means the development fund of the University;
- (I) "Education and Training or Information Institution, registered training organization" means an organization recognized by the University;
- (m)"Employee" means employee appointed by the University and includes teachers and others staff of the University or of a constituent college;
- (n) "Endowment fund" means the endowment fund of the University established under section 37 of the Act;
- (o) "Faculty" means group of academic departments of similar disciplines;
- (p) "Fee" means monetary collection made by the University from the students for the purpose of any course of study in the University;
- (q) "General Fund" means the General fund of the University established under section 38 of the Act:
- (r) "Governing Body" means the Governing Body of the University constituted under section 22 of the Act:

- (s) "National Assessment and Accreditation Council" means National Assessment and Accreditation Council, Bengaluru, an autonomous institution of the University Grants Commission;
- (t) "National Council for Vocational Education and Training" means National Council for Vocational Education and Training established by the Central Government;
- (u) "National Skill Qualification Framework" means the qualification assurance framework for skills as notified by the Central Government;
- (v) "Prescribed" means prescribed by the Statutes and the rules made under this Act;
- (w) "Pro-Vice-Chancellor" means the Pro-Vice-Chancellor of the University appointed under section 15 of the Act;
- (x) "Registrar" means the Registrar of the University appointed under section 17 of the Act;
- (y) "Regulatory Body" means a body established by the Government of India for laying down norms and conditions for ensuring academic standards of higher education, such as University Grants Commission, All India Council for Technical Education, National Council for Teacher Education, Bar Council of India, Pharmacy Council of India, National Assessment and Accreditation Council. Indian Council of Agriculture Research, Council of Scientific and Industrial

- Research and includes the Government or any such body constituted by the Government of India or the State Government;
- (z) "rules" means the rule of the University made under this Act;(aa) "Schedule" means schedule appended to this Act;
- (bb) "Sponsoring Body" relation in **Trident** University of **Applied** Sciences. Sikkim, means: Ghanshyam Bohra Charitable Foundation, a Company Registered under the Companies Act, 2013 o under the Ministry of Corporate Affairs, Government of India;
- (cc) "State Government" means the State Government of Sikkim;
- (dd) "Statutes", "Ordinances", and"Regulations" means respectively, theStatutes, Ordinances and Regulationsof the University made under this Act;
- (ee) "Student of the University" means a person enrolled in the University for taking a course of study for a degree, diploma, or other academic distinction duly instituted by the University, including a research degree;
- (ff) "Teacher" means a Professor,
 Associate Professor, Assistant
 Professor or such of the other person
 as may be appointed for imparting
 instruction or conducting research in

- the University or in a Constituent College or Institution and includes the Principal of a Constituent College or institution, in conformity with the norms prescribed by the University Grants Commission;
- (gg) "Training Centres, Model Skill Centres, Centre of Excellence" means any Skill and Education Training Infrastructure centres established or maintained or recognized by the University;
- (hh) "University Grants Commission" means the University Grants Commission established under the University Grants Commission Act, 1956;
- (ii) "University" means Management and Information Technology University, Sikkim established under this Act.
- (jj) "Vice-Chancellor" means the Vice-Chancellor of the University appointed under section 13 of the Act;
- (kk) "Visitor" means the Visitor of the University referred to in section 10 of the Act.
- (II) "Vocational Education" means such education that prepares a person to work as a technician in a trade, craft, or in support role in professions such as fashion design, accountancy, agriculture, law, paramedical and allied science etc.

		СНА	PTER II
		ESTABLISI	HMENT OF UNIVERSITY
Establishment	3.	(1)	There shall be established a
of University.			University by the name Trident
o. cvo.c.ty.			University of Applied Sciences,
			Sikkim which shall be a self-
			financed Private University;
		(2)	The headquarters of the
			University shall be within the
1			State of Sikkim and shall be
			situated atGyalshing District.
		(3)	The University shall start
			operation only after the State
			Government issues the letter of
			authorization.
		(4)	The University shall meet the
			conditions mentioned in the
			schedule A of the Act within the
			stipulated time.
		(5)	The Governing Body, the Board
			of Management, the Academic
			Council, the Chancellor, the
			Vice- Chancellor, the Pro Vice
			Chancellor, the Registrar, the
			Teachers, the Chief Finance
			and Accounts Officer and such
			other officers or members or
			authorities so long as they
			continue to hold such office or
			membership of the University
			hereby constitute a body
			corporate by the name of the
			University.
		(6)	The University shall function as

non-affiliating University and the shall not affiliate any other colledor institute for the conferment degree, diploma and for grant certificate to the students admit therein.

- (7) The constituent colleges and institutions of the Sponsoring Body affiliated to and enjoying the privileges of any University immediately before the commencement of this Act shall cease to be affiliated from that University.
- (8) The University shall be a body corporate by the name 'Trident University of Applied Sciences, Sikkim' and shall have perpetual succession and common seal with power, subject to the provisions of this Act, to acquire and hold property through lease, to contract and shall, by the said name, sue or be sued.
- (9) The University may establish or maintain education and training institution, skill training centres, centre of excellences either by itself or in collaboration with the industries or corporations or industry associations or carry out other related programs or functions in Sikkim and in other states of Indian Union and outside the country with prior

			approval of the Ctata	
			approval of the State Government and the Central	
			Government, as the case may	
		(40)	be	
		(10)	The University shall not seek	
			any grant-in-aid or other	
			financial assistance from the	
			State Government or the	
			Central Government or any	
			other body or corporation	
			owned or controlled by the State	
			Government or the Central	
			Government:	
			Provided that, the State	
			Government or the Central	
			Government may provide	
			financial support, including	
			through grants or otherwise,	
			(a) for research, development	
			and other activities for which	
			other State Government	
			organizations are provided	
			financial assistance, or	
			(b) for any specific research or	
			programme-based activity.	
Properties of the	4.	(1)	Subject to the laws prevalent in	
University and its			the State of Sikkim, on the	
Application.			establishment of the	
			University, the land and other	
			movable and immovable	
			properties acquired through	
			lease, created, arranged, or	
			built by the University for the	
			purpose of the University in the	
			State of Sikkim shall vest in the	
			University.	

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	(2)	The land, building and other	
		properties acquired for the	
		University shall not be used for	
		any purpose other than that for	
		which the same is acquired.	
	(3)	The properties, movable or	
		immovable, of the University	
		shall be administered by the	
		Governing Body in such	
		manner as may be provided for	
		by the regulations.	
	(4)	The properties in the name of	
		the University under sub-	
		section (1) shall be applied for	
		meeting the debts and	
		liabilities of the University in	
		the event of winding up or	
		dissolution of the University	
		subject to the applicable laws	
		of the State.	
Restrictions and 5.	(1)	The tuition fees for professional	
obligations of the		courses such as Information Technology, Mass	
University.		Communication, Science,	
		Education, Management,	
		Engineering, Commerce, Law, etc., in the University shall be	
		determined by the University	
		under the supervision of the	
		regulatory body notified by the State Government from time to	
	4-3	time.	
	(2)	Admission in the University shall be strictly on the basis of merit.	
		Merit for admission in the	
		University may be determined	
		either on the basis of marks or grade obtained in the qualifying	
		examination and achievements	
		in co-curricular and extra- curricular activities or on the	
		basis of marks or grade	

obtained in the entrance test conducted at State level either University the or association of the Universities conducting similar courses or by the agency of Government: Provided that the admission in professional educational colleges or institutions of the University shall be governed under the provisions of the

The University shall allow merit (3)scholarship to at least 5 (five) percent of the total strength, to the students belonging to poor and economically backward classes. The relevant criteria for determining the poor and economically backward classes shall be such as may be determined by the State Government from time to time.

Regulatory Bodies.

- (4)The University shall compulsorily make provisions for reservation of seats for the students domiciled in the State of Sikkim to the extent of at least 25 (twenty-five) percent of total students in University. The reservation of seats shall be regulated by the prevalent laws and orders of the State Government from time to time.
- (5) The University shall make provisions for reservation of

non-teaching the posts in University for the persons domiciled in the State of Sikkim to the extent of at least 50(fifty) percent of the total number of non-teaching posts of University. The reservation of seats shall be regulated by the laws and orders of the State Government from time to time.

- (6) The University shall appoint adequate number of teachers and officers in the University for maintaining the academic standards specified and shall ensure that the qualifications of such teachers or officers of the University shall not be lower than that prescribed by the relevant Regulatory Bodies.
- (7)The University shall compulsorily place in the public domain every information in relation to the University which would be of interest to the students and other stakeholders inter alia, including the courses offered, number of seats under different categories, fees and other charges, facilities and amenities offered, faculty in place and such other relevant information.

- (8) The Convocations of the University may, for conferring degrees, diplomas or for any other purpose, be held in every academic year in the manner as may be prescribed by the Statutes.
- (9) The University shall obtain accreditation from the National Council of Assessment and Accreditation (NAAC) within 3 (three) years of its establishment and such other regulating bodies of Government of India which are connected with the courses taken up by the University and inform the State Government about the grade provided to the University. The University shall get renewed such accreditation from time to time.
- (10)Notwithstanding anything contained in this Act, the University shall be bound to comply the conditions mentioned in Schedule A of this Act, and all the regulations, norms, of rules, regulating bodies of Government of India and State Government and provide all such facilities and assistance to such bodies as are required by them to discharge their duties and carry out their functions.

Objectives of The University.

- 6. The following shall be the objectives of the University:-
 - (1) To contribute to producing better education, more socially and

- environmentally aware and responsible citizens, for facing the global problems of the society and making their valuable contribution to the country;
- (2) To provide high quality, comprehensive educational, research and training opportunities that are compatible with changing needs of the students. Through its academic programs, the University would prepare its students for the contemporary challenges and empower them to meet the rapidly changing world;
- (3) To develop high quality, professionally groomed technically sound manpower with a high degree of integrity, honesty and dedication and capable to meet challenge of fast-changing technology of globalization for the benefit of mankind and nature;
- (4) To impart knowledge and skills to the students especially those who are tribal and other disadvantaged groups including the persons with disabilities, in healthy and accessible environment in teaching and research;
- (5) To act as a facilitator for knowledge generation and dissemination;
- (6) To offer entrepreneurship; and skip development in manufacturing industries, institutions, etc. To follow the concept of "Make in

India";

- (7) To train the students in the latest management development occurring around the globe;
- (8) To promote research activities with state of the art laboratories and quality publication by faculty members;
- (9) To explore the scope for harnessing the potential medicinal plants and herbal plants for their marketing;
- (10) To award medals and scholarships/fellowship to outstanding students;
- (11) To make the proposed university as a centre of excellence by enhancing the quality of education and research:
- (12) To make the future generations technologically competent;
- (13) To conduct orientation/refresher/sensitization programmes for faculty, official and staff of the university;
- (14) To establish links, collaborations and partnerships with other higher educations & research institutions in India and abroad;
- (15) To use modern and postmodern processes, mechanisms and technologies for governance and management of learning, teaching, researching, evaluating, developing, organizing and creating

- socio-economic wealth for individuals and society for the 21st century;
- (16) To establish state of the art facilities for education & development;
- (17) To create a higher level of cognitive, affective and psychomotor (head, hearts & hands) abilities; and
- (18) To pursue any other objectives as may be suggested by the Government;
- (19) To emerge as one of the foremost University of quality in skill education and training recognized by industries-nationally and internationally;
- (20) To develop the knowledge of technology, management and environment for the advancement of the quality of life of mankind in general and in relation to the domains of skill education and training;
- (21) To create infrastructure of global standard for education, training and research in the areas related to skill development;
- (22) To promote skill education in an integrated and holistic manner with higher education to ensure pathways for progression and mobility;
- (23) To exchange expertise and best practices in support of skill

- development efforts with any other national or international colleges, institutions, organization, Universities etc;
- (24) To develop qualified candidates with skill proficiency and competency at different level as per National/State qualification framework of skill education;
- (25) To provide inter-relationship for national and global participation in the fields of science technology and management in relation to the domains of skill development and allied fields:
- (26) To establish close linkage with industry to make teaching, training and research at the University relevant to the needs of the society-at national and global levels;
- (27) To provide consultancy to Government, Semi-government, public and private industries in the field of skill development;
- (28) To create entrepreneurs/employable youth by providing necessary skill and support;
- (29) To disseminate knowledge/skill through seminars, conferences, executive education and training;
- (30) To frame credit framework for competency-based skill and vocational education and training;
- (31) To develop Industry led skill centers to ensure a continuous

- supply of quality trainers in each sector and to conduct special training programs to impart high quality training in specific sectors with special focus on emerging technologies;
- (32) .to set up international alliance with skill centers to improve the quality and relevance of skill development and to get certified through education and training systems;
- (33) To develop Training of Trainer Centre (TOT), to engage master trainers in coaching new trainers/upgrade knowledge & skills of existing trainers that are less experienced with a particular topic or skill, or with overall training considering National Skills Qualifications Framework (NSOF) requirements;
- (34) To create & deploy new educational programs to promote creativity, innovation and entrepreneurship for inventing of new ways for development and social reconstruction and transformation;
- (35)To create an obstacle-free website of the University with all relevant information such as its vision, mission. aims and objectives, faulty and associates, courses offered, fees structures, admissions. results. financial

- resources, curriculum, FAQs and contact details to be updated from time to time;
- (36)To establish innovative approaches for the creation of seamlessness in academic structures, learning time-frames, and working & continuous evolution processes for nurturing and cultivation of creativity and entrepreneurship;
- To provide learning, teaching, (37)capacity, capability and skills development and research development in higher and technical education, covering Liberal Arts, Humanities, Social Life Sciences Sciences, and Biotechnologies, Nano Technology, Management, Business & Commerce, Applied & Creative Arts. Vocational Education, Media, Information & Communication. Technology Education per se and their interdisciplinary studies & development;
- To engage and collaborate with (38)educational institutions, establishing training institutions, training centres and center of excellences with the aim of providing workplace training and familiarization with industry best practices;
- (39) collaborating with industries for

- facilitation of on the job trainings (OJTs), apprenticeships and job placements;
- (40) develop as a hub of skilling activities including offering skills-based programmes, fostering apprenticeships, on the job training and placements, counselling, conducting training of trainers and training of assessors and development of National Skills Qualifications Framework (NSQF) aligned curriculum;
- to ensure that the standard of the degree, diplomas, certificates and other academic distinctions conferred by the university are not lower than those laid down by the All India Council for Technical Education or the National Council for Teacher Education Act. 1993 or the University Grants commission Act, 1956 or the Pharmacy Council of India constituted under the Pharmacy Act, 1948 or the Bar Council or India constituted under the Advocates Act, 1961 or any other statutory body as the case may be;
- to open branches, chapters and (42)different constituentscentres in parts of the world and get them registered with appropriate authorities if needed and felt conducive for the attainment of the aims and objectives of the

		University;	
		(43) to organize a country wise	
		campaign for tackling the problems	
		of peace by giving capsule courses	
		and training programs;	
		(44) to help the governments in	
		organizing formal and informal	
		training programs in attitudinal and	
		behavioral change for bringing	
		productivity and efficiency in the	
		existing systems.	
University open	7.	No person shall be discriminated	
to all		against or be excluded from any	
irrespective		office of the University or from	
of sex, religion, class, colour,		membership of any of its authorities	
creed, or		or from admission to any course of	
opinion.		study leading to a degree, diploma	
		or other academic distinction on the	
		grounds of sex, race, creed, class,	
		caste, place of birth and religious	
		belief or political or other opinion.	
Powers and	8.	The powers and functions of the University	
Functions		shall be:-	
of the University.		(1) to administer and manage the	
		University, establish, administer and	
		manage its constituent colleges and	
		centers for research, education,	
		training, extension and outreach	
		including continuing education,	
		distance learning and e-learning at its	
		campus within the State of Sikkim;	
		(2) to collaborate in the work of existing and functional organizations that have stated goals and purposes similar to that of the University (3) to provide for research, higher	

- education, professional education. teaching training, extension and outreach including continuina education and e-learning in the fields of science, technology, humanities, sciences. education. social management, commerce. law. pharmacy, healthcare and any other fields:
- (4) to conduct innovative experiments in educational technologies, teaching and learning methods, to collaborate with national and international institutions and to offer joint programmes with such institutes to constantly improve the delivery of education and to achieve international standards of education;
- (5) to serve as a forum of exchange of ideas and experience and collections and dissemination of information on institution building practices and technique;
- (6)to design the program structures, curricula. credit system teaching methodology, learning evaluation pedagogy and adopt all measures in respect study, teaching of and research relating to the courses offered by the University, to keep the programs outcome skill based and in line with industry requirement;
- (7) to hold examination and confer degree, diploma or grant certificate and other academic distinctions or title on persons subject to such condition as the University may determine and to withdraw or cancel any such degree, diploma or certificates and other academic distinction or titles in the manner prescribed by the regulations;
- (8) to design courses on subjects and topics generally not covered by other institutions but are of great importance viewing the changes in the society;

- (9) to confer honorary degrees or other distinction on the manner prescribed by the Statutes;
- (10) to establish schools, centers, institutes, college and conduct the programme and courses of study as are in the opinion of the University, necessary for the furtherance of its objects;
- (11) to declare as a constituent college any college, centre, institution imparting education as are in the opinion on the University necessary for the furtherance of its objects or to establish a new constituent college, centre, institution for the purpose;
- (12) to provide for printing, publication and reproduction of research, educational material and other works and to organize exhibitions, conferences, workshops and seminars;
- (13) to establish knowledge resource centre:
- (14) To sponsor and undertake research and educational programmes in the fields of science, technology, humanities, social sciences, education, management, commerce, law, pharmacy, healthcare and any other allied areas:
- (15) to collaborate or associate with any educational institution with like or similar objects;
- (16) to establish campuses including virtual campus for the purpose of achieving the objectives of the University;
- (17) to undertake research and to obtain registration in respect of such research in the nature of patents, design rights and such or similar rights with the competent authorities;
- (18) to maintain linkages and collaborate with educational or other institutions in

- any part of the world having objects wholly or partially similar to those of the University, through exchange of students, researchers, faculty and staff and generally in such manner as may be conducive to their common objects;
- (19) to render services of research, training, consultancy and such other services as required for the purposes of the University;
- (20) to develop and maintain relationships with faculty, researchers, administrators and domain experts in science, technology, humanities, social sciences, education, management, law, commerce, pharmacy, healthcare and allied area for achieving the objects of the University;
- (21) to make special arrangement in respect to women and other disadvantaged students as the University may consider desirable;
- (22) to regulate the expenditure and to manage the finances and to maintain the accounts of the University;
- (23)receive funds, movable and to immovable properties (on lease), equipment, software and other resources from business, industry, other sections of society, national and international organization or any other source by transfers or as gifts, donations, benefactions or bequests for the purposes and objects of the University with prior approval of the State Government:
- (24) to establish, maintain and manage halls, hostels for students and quarters for the residence of faculty and staff;

- (25) to construct, manage and maintain centres, complexes, auditorium, buildings, stadium for the advancement of sports, cultural, co-curricular and extra-curricular activities;
- (26) to supervise and control the residence and regulate the discipline of students, faculty and staff of the University and to make arrangements for promoting their health, general welfare, social and cultural activities;
- (27) to fix, demand and receive or recover fees and such other charges as may be prescribed by the Statutes;
- (28) to purchase or to take on lease or accept as gifts, bequests, legacies or otherwise any land or building or works which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such building or works, subject to the local laws of the State;
- (29) to exchange, lease or otherwise dispose of all or any portion of the properties of the University with prior approval of the Government, movable or immovable, on such terms as it may think fit and consistent with the interest, activities and objects of the

University;

- (30) to draw and accept, to make and endorse, to discount and negotiate promissory notes, bills of exchange, cheques and other negotiable instruments;
- (31) to raise and borrow money on bond, mortgages, promissory notes or other obligations or securities founded or based upon all or any of the properties and assets of the University or without any securities and upon such terms and conditions as it may think fit and to pay all expenses out of the funds of the University.
- (32) define norms of examination or any other measure of assessment of knowledge and competency of a student including modalities of industry based assessment, industry based projects, internships, on the job training and any related activities of students admitted to the University of institutions of skills education affiliated to it:
- (33) to identify and recognize industries or training centers for the purpose of practical or hands on training of students in skill and to define norms for recognition of competency attained by students in practical training in industry or training centre for the purpose of earning credits;
- (34) to offer Unified Vocational model offering short term training, Industrial Training Institute (ITI) certificate and diplomas, Polytechnic Diplomas, Advanced diploma, Bachelor of Vocational Education (B.Voc.), Bachelor of Skills (B.Skills) Degrees, Pre-University qualification equivalent to intermediate education;
- (35) to appoint, either on contract, or otherwise, visiting Professors, Emeritus Professors, Consultants, Fellows, Scholars, Artists, Course Writers and such other person who

Don to offiliation		may contribute to the advancement of the objects of the University; (36) to reach out and partner with Central Ministries, State Governments, National bodies, International bodies for accessing funding, grants, resources via applying to various schemes which can help further the objects of the University; (37) to provide for the preparation of instruction materials, learning resources, workplace training practices, knowledge repositories, elearning platforms, digital learning experiences, including films, digital media, video, streaming content, multimedia content, visualization, simulations and other software; (38) to strive to acquire international prestige for the University; (39) the convocation of the University shall be held every academic year in the manner, as may be specified by the statutes for conferring degrees, diplomas, awards or for any purpose;
Bar to affiliation	9.	The University shall not admit any college or institution to the privilege of affiliation.
		CHAPTER – III
		OFFICERS OF THE UNIVERSITY
Officers of the	10	(1) The following shall be the officers of the
University		University namely:
		(a) The Visitor;
		(b) The Chancellor;
		(c) The Vice Chancellor;
		(d) The Pro Vice Chancellor;
		(e) Director/Principal;
		(f) The Registrar;

The Visitor	11.	(g) The Chief Finance and Accounts Officer; (h) The Controller of Examinations; (i) The Dean of Students Welfare; (j) The Dean of Faculty; (k) The Proctor, and (l) Such other officers as may be declared by the Statute to be the officers of the University. (1) The Governor of Sikkim shall be the Visitor of the University (2) The Visitor shall, when present, preside at the convocation of the University for Conferring Degrees, Diplomas, charters, Designation and certificates. (3) The Visitor shall have the right to visit the University or any institution maintained by the University to ensure the standard of education, discipline, decorum and proper functioning of the University
The Chancellor	12.	(1) The Chancellor shall be appointed by the Sponsoring Body for a period of 5(five) years with the approval of the State Government by following such procedures and on such terms and conditions as may be

Chancellor			ed by the Chancellor as	
The Vice-	13	record; (b) to appoin (c) to remore in acceptorision (d) such other conferred Statutes	for any information or nt the Vice Chancellor; ve the Vice Chancellor cordance with the ns of this Act; and her powers as may be d on him by this Act or made hereunder.	
		. ,	ancellor shall have the powers, namely:-	
		under hi	ancellor may in writing s hand addressed to the f the sponsoring body is office.	
		over the Governing when the preside the Undergrees	nancellor shall preside ne meetings of the ng Body and shall, e Visitor is not present, over the convocation of iversity for conferring , diplomas, or other ic distinctions.	
			ancellor by virtue of his nall be the head of the ty.	
		term, th reappoir Body in	ed. On the expiry of the ne Chancellor may be nted by the Sponsoring consultation with the overnment.	

per the qualifications prescribed by the University Grants Commission and shall hold office for a period of 5 (five) years:

Provided that after the expiry of the term of five years, the Vice Chancellor shall be eligible for re-appointment for another term of 5(five) years:

Provided further such reappointment shall not exceed 70 (seventy) years of age under any circumstance:

- the principal executive and academic officer of the University and shall exercise general superintendence and control over the affairs of the University and shall execute the decisions of various authorities of the University.
- (3) In the absence of both the Visitor and the Chancellor, the Vice-Chancellor shall preside over the convocation of the University.
 - The Vice-(4) Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred authority any of the on University by or under this Act shall and convey to such

		(5)	authority the action taken by him on such matters: Provided that if the authority of the University or any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub- section may prefer an appeal to the Chancellor within 1 (one) month from the date of communication of such decision. The Chancellor may confirm, modify or reverse action taken by the Vice-Chancellor. The Vice-Chancellor shall exercise such powers and perform such other functions as	
Removal of the Vice Chancellor.	14	(b)	If at any time and after such inquiry as may be considered necessary, it appears to the Chancellor that the Vice-Chancellor.,- has failed to discharge any duty imposed upon him by or under this Act, the Statutes, the Ordinances; or has acted in a manner prejudicial to the interests of the University; or is incapable of managing the affairs of the University, then the Chancello rmay notwithstanding	

		(2)	the fact that the term of office of the Vice-Chancellor has not expired, require the Vice Chancellor, by an order in writing stating the reason thereof, to resign from his post from the date as may be specified in the order. No orders under sub—section (1) shall be passed unless a notice stating the specific grounds on which such action is proposed, has been served and a reasonable opportunity to show cause against the proposed order has been given to the Vice Chancellor.	
The Pro Vice-Chancellor.	15.	1)	The Pro Vice-Chancellor shall be appointed by the Chancellor in such manner and shall exercise such powers and perform such functions as may be prescribed.	
		(2)	The Pro Vice-Chancellor appointed under sub section (1) shall discharge his duties in addition to his duties as a Professor.	
		(3) (4) The Pr	The Pro Vice-Chancellor shall assist the Vice Chancellor in discharging his duties as and when required by the Vice Chancellor. O Vice-Chancellor shall get	

			honorarium of such amount as may be determined by the sponsoring body.	
Director(s) .Principal(s).	16.	The	Director or Principal shall be appointed in such manner and shall exercise such powers and perform such functions as may be prescribed	
TheRegistrar	17.	(1)	Registrar shall be appointed by the Chairperson of the Sponsoring Body in such manner, as may be specified in the Statutes. The Registrar shall possess the qualifications prescribed by the University Grants Commission.	
		(2) The	Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other power and perform such other functions as may be prescribed.	
		(3)	The Registrar shall be the ex- officio Member Secretary of the Executive Council and the Academic Council but shall not have a right to vote	
The Chief finance andAccounts officer.	18.	(1) The	appointment of the Chief Finance and Accounts Officer shall be made by the Chairperson of the Sponsoring Body in such manner as may be specified by	

		the Statutes.
		(2) The Chief Finance and Accounts Officer shall exercise such powers and perform such duties as may be specified by the Statutes.
The Controller of	19	(1) The Controller of Examinations shall
Examinations.		be whole time officer of the University and shall be appointed by the Chancellor in accordance with the Statutes.
		(2) It shall be the duty of the Controller of
		Examinations:-
		(a) to conduct examinations in a disciplined and efficient manner;
		(b) to arrange for the setting of question papers with strict regards to secrecy;
		(c) to arrange for the evaluation of answer sheets in accordance with the planned time schedule for results;
		(d) to constantly review the system of examinations in order to enhance the level of impartiality and objectivity with a view to make it better instrument for assessing the attainments of students;
		(e) to deal with any other matter connected with examinations

		which may, from time to time be	
		assigned to him by the Vice-	
		Chancellor.	
	20.	Griditoelloi.	
Other Officers.	∠∪.	Manner of appointment and	
		power and duties of the other	
		officers of the University	
		including the Dean of Students	
		Welfare, Dean of faculty, and	
		Chief Proctor shall be such as	
		may be prescribed.	
		CHAPTER IV	
		AUTHORITIES OF THE UNIVERSITY	
	24		
Authorities of	21	The following shall be the authorities	
the University.		the University namely:	
		(a) The Governing Body;	
		(b) The Board of Management;	
		(c) The Academic Council;	
		(d) The Finance Committee;	
		(e) The Planning Board;	
		(f) Such other authorities as may	
		be declared by the Statutes to	
		be the authorities of the	
		University;	
The Governing	22.	-	
Body		The Governing Body shall have	
		the following members,	
		namely:-	
		(a) The Chancellor;	
		(b) The Vice-Chancellor;	
		(S) The vice Sharleener,	

- (c) The Secretary to the Government, in the Education Department, Government of Sikkim or his nominee;
- (d) 5 (Five) persons nominated by the sponsoring body, out of which 2 (two) shall be eminent educationists;
- (e) One expert of management or technology from outside the University, nominated by the Chancellor; and
- (f) One expert of finance, nominated by the Chancellor.
- shall be the supreme authority and principal governing body of the University. It shall have the following powers, namely:-
 - (a) to provide gener superintendence ar directions and to control th functioning of the Universi by using all such powers a are provided by this Ac Statutes, Ordinance Regulations or Rules

(b) to review the decisions of other authorities of the University in case they are not in conformity with the provisions of Act, Statutes, Ordinances. Regulations or Rules; (c) to approve the budget and annual report of the University; (d) to lay down the extensive policies to be followed by the University; to recommend to (e) sponsoring body for the dissolution of the University if a situation arises when there is no smooth functioning of the University in spite of best efforts; and Such other powers as (f) may be specified by the Statutes. (3)The Governing Body shall meet at least 3 (three) times in а calendar year. (4) The quorum of the meeting shall be four: Provided that the Secretary the Government, to Department of Higher

		and Technical Education, Sikkim, or in his absence, Director, Higher Education shall be present in each meeting in which decisions on issues involving Government policies or	
		instructions are to be	
		taken.	
The Board Management.	o 23.	The Board of Management shall consist of the following members, namely:- (a) The Vice-Chancellor;	
		(b) The secretary to the Government in the Education Department, Sikkim or his nominee;	
		(c) 2 (two) members of the Governing	
		Body, nominated by the sponsoring Body;	
		(d) 3 (three) persons, who are not the members of the Governing Body, nominated by the sponsoring body;	
		(e) 3 (three) persons, from amongst the teachers, nominated by the sponsoring body;	

		(f) 2 (two) teachers,
		nominated by the Vice Chancellor.
		(2) The Vice-Chancellor shall be the Chairperson of the Board of Management.
		(3) The powers and functions of the Board of Management shall be such as may be specified by the Statutes.
		(4) The quorum for the meeting of the Board of Management shall be five:
		Provided that the Secretary to the Government, Education Department, Sikkim, or in his absence, Director, Higher Education shall be present in each meeting in which decisions on issues involving Government policies or instructions are to be taken
TheAcademic Council	24.	(1) The Academic Council shall consist of the Vice- Chancellor and such members as may be specified by the Statutes.
		(2) The Vice-Chancellor shall be the Chairperson of the Academic Council.
		(3) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, Statutes, Ordinances,

		Regulations or Rules, coordinate and exercise general supervision over the academic policies of the University. (4) The quorum for meetings of the Academic Council shall be such as may be specified by the Statutes.		
TheFinance Committee	25.	(1) The Finance Committee shall be the principal financial body of the University to take care of the financial matters.		
		(2) The constitution, powers and functions of the Finance Committee shall be such as may be prescribed		
ThePlanning Board.	26.	(1) The Planning Board shall be the principal planning body of the University and shall ensure that the infrastructure and academic support system meets the norms of the University Grants Commission or the respective regulatory bodies.		
		(2) The constitution of the planning board, term of office of its members and its power and functions shall be such as may be prescribed.		
Other Authorities.	27.	The constitution, powers and functions of other authorities of the University, shall be such as		

		may be prescribed.
Disqualification For membership	28.	A person shall be disqualified from being a member of any of
of an authority or body		the authorities or bodies of the University, if he;
		(a) is of unsound mind and stands so declared by a competent court;
		(b) is an undischarged insolvent;(c) has been convicted of any offence involving moral turpitude;
		(d) has been punished for indulging or in promoting unfair practice in the conduct of any examination, in any form, anywhere; or
		(e) is unfit to hold the post, in such case the governing body shall form an opinion in writing that such member is unfit.
Vacancies not to invalidate the Constitution of, or the proceedings of any authority or body of University.	29.	No act or proceedings of any authority of the University shall be invalid merely by reason of existence of any vacancy or defect in the constitution of any authority or body of the University
Constitution of committees	30.	The authorities of the University may constitute such committee with such

		terms of reference as may be necessary for specific tasks to be performed as may be prescribed by the Statutes. CHAPTER V STATUTES, ORDINANCE AND REGULATIONS	
First statute	31	(1) Subject to the provisions of this Act, and the rules made hereunder, the First Statutes may provide for all or any of the following matters, namely: (a) the constitution, powers and functions of the authorities and other bodies of the University as maybe constituted from time to time; (b) the terms and conditions of appointment of the Chancellor, the Vice-Chancellor and their powers and functions;	
		 (c) the manner and terms and conditions of appointment of the Registrar and Chief Finance and Accounts Officer, their powers and functions; (d) the manner and terms and conditions of appointment of other officers and teachers 	

- and their powers and functions;
- (e) the terms and conditions of service of employees of the University;
- (f) the procedure for arbitration in cases of disputes between employees or students and the University;
- (g) the conferment of honorary degrees;
- (h) the provisions regarding exemption from payment of tuition fee and awarding scholarships and fellowships to the students;
- (i) framing of policy for admission, including regulation of reservation of seats; and
- (j) fees to be charged from students.
 - (2) The First Statutes of the University shall be made by the Governing Body and shall be submitted to the State Government for its approval.
 - (3) The State Government shall consider the First Statutes submitted by the University and shall approve it within 60 (sixty) days from the date of its receipt, with or without modifications as it may deem necessary.
 - (4) The University shall communicate its agreement to

		the First Ctatutes as approved
		the First Statutes as approved
		by the State Government, and if
		it desires not to give effect to
		any or all the modifications
		made by the State Government
		under sub-section (3), it may
		give reasons thereof and after
		considering such reason, the
		State Government may or may
		not accept the suggestions
		made by the University.
		(5) The State Government shall
		publish the First Statutes, as
		finally approved by it, in the
		Official Gazette, and thereafter
		it shall come into force from the
		date of such publication.
		Modifications as it may deem
		necessary.
	32	(1) Subject to the provisions of this
Subsequent		Act and the rules made
statutes.		hereunder, the subsequent
		Statutes of the University may
		provide for all or any of the
		following matters, namely :-
		(a) creation of new authorities of
		the University;
		(b) accounting policy and financial
		procedure;
		(c) representation of teachers in the
		authorities of the University;
		(d) creation of new departments
		and abolition or restructuring
		of existing departments;
		(e) institution of medals and prizes;
		()

- (f) procedure for creation and abolition of posts;
- (g) revision of fees;
- (h) alteration of the number of seatsin different disciplines; and
- (i) all other matters which by or under the provision of this Act is required to be prescribed by the Statutes.
- (2) The Statutes of the University other than the First Statutes shall be made by the Board of Management with the approval of the Governing Body.
- (3) The Statutes made under subsection (2) shall be submitted to the State Government and it may approve or, if considers necessary, give suggestions for modification as far as possible within two months from the date of receipt of the Statutes.
- (4) The Governing Body shall modifications consider the suggested by the State Government and return the Statutes to it with its agreement to such changes or with its comments on the suggestions made by the State Government.
- (5) The State Government shall consider the comments of the Governing Body and may approve the Statutes with or

		without modifications and it shall
		be published by it in the Official
		Gazette, which shall come into
		force from the date of such
		publication.
First ordinance	33.	(1) Subject to the provisions of this Act, the rules and the Statutes made hereunder, the First
		Ordinances may provide for all or any of the following matter, namely:-
		(a) the admission of students to the University and their enrolment as such;
		(b) the courses of study to be laid down for degrees, diplomas and certificates of the University;
		(c) the award of degrees, diplomas, certificates and other academic distinctions, the minimum qualifications for the same;
		(d) the conditions for award of fellowships, scholarships, stipends, medals and prizes;
		(e) the conduct of examinations, including the terms of office and manner of appointment and the duties of examining bodies examiners and moderators;
		(f) fees to be charged for the various courses examinations, degrees or diplomas of the University;
		(g) the conditions of residence of the

students of the University;

- (h) provision regarding disciplinary action against the students;
- (i) the creation, composition and functions of any other body which is considered necessary for improving the academic life of the University;
- (j) the manner of co-operation and collaboration with other Universities and institutions of higher education;
- (k) such other matters which are required to be provided by the Ordinances by or under this Act.
 - (2) The First Ordinances of University shall be made by the Chancellor which after being approved by the Board of Management, shall be submitted to the State Government for its approval.
- (3) The State Government shall consider the First Ordinance submitted by the Chancellor under sub-section (2) within sixty days from the date of its receipt and may approve it or give suggestions for modifications therein.
- (4) The Chancellor shall either modify the Ordinances incorporating the suggestion of

		(5)	the State Government or give reasons for not incorporating any of the suggestions made by the State Government and shall return the First Ordinances along with such reasons, if any, to the State Government The State Government on receipt of the same, It shall consider the comments of the Chancellor and may approve the First Ordinances of the University with or without such modifications and thereafter shall publish the same in the Official Gazette, and shall come into force from the date of such publication.	
Subsequent ordinances	34	(2)	All Ordinances other than the First Ordinances shall be made by the Academic Council which after being approved by the Governing Body shall be submitted to the State Government for its approval. The State Government shall consider the Ordinances submitted by the Academic Council under sub-section (1) as far as possible within two months from the date of its receipt and may approve it or give suggestions for modifications therein.	

		(3) The Academic Council shall either	
		(3) The Academic Council shall either modify the Ordinances incorporating the suggestion of the State Government or give reasons for not incorporating any of the suggestions made by the State Government and shall return the Ordinances along with reason, if any, to the State Government. (4) The State Government, on receipt of the same, shall consider the comments of the Academic Council and may approve the Ordinances with or without modifications and thereafter. shall publish the same in the Official Gazette, which shall come into force from the date of such publication.	
Regulations	35	The authorities of the University may, subject to the prior approval of the Governing Body make regulation, consistent with this Act, the Statutes and the Ordinances made hereunder, for the conduct of business of the each such authority and committee constituted by each such authority	
Powers of the State Government to	36	(1) The State Government may, for the purpose of ascertaining the standards of teaching,	

give directions	examination and research or	
9.10 4.100110	any other matter relating to the	
	University, cause an	
	assessment to be made in such	
	manner as may be prescribed,	
	by such person or persons as it	
	may deem fit.	
	(2) The State Government shall	
	communicate its	
	recommendations to the	
	University on the basis of such assessment for corrective	
	assessment for corrective action. The University may	
	adopt such corrective measures	
	and make efforts so as to	
	ensure the compliance of the	
	recommendations.	
	(a) The Oct of Oct of	
	(3) The State Government may	
	give such directions as it may deem fit if the University fails to	
	comply with the	
	recommendation made under	
	sub-section (2) within a	
	reasonable time. The directions	
	given by the State Government	
	shall be immediately complied	
	by the University.	
	0	
	CHAPTER VI	
	FUNDS OF UNIVERSITY	
Endowment fund 37.	(1) The sponsoring body shall	
	establish an Endowment Fund	
	for the University with an	

- amount of Rs.2,00,00,000/- (two crore), which shall be pledged to the Government of Sikkim.
- (2) The Endowment Fund shall be used as security deposit to ensure that the University complies with the provisions of this Act and functions as per the provisions of this Act, the Statutes and the Ordinances. The State Government shall have the power to forfeit, a part or whole of the Endowment Fund in case the University or the sponsoring contravenes the provisions of this Act, Statutes, the Ordinances, the regulations or the rules made there under.
- (3) The University may utilize the income from the Endowment Fund for the development of infrastructure of the University and not to meet the recurring expenditure of the University.
- (4) The amount of Endowment Fund may be invested in such instruments as the Government may prescribe and kept invested until the dissolution of the University.
- (5) In case of investment in long term security, the certificates of the securities shall be kept in the safe custody of the Government and in case of

			1
		deposit in the interest bearing	
		Personal Deposit account in the	
		Government Treasury, deposit	
		shall be made with the condition	
		that the amount shall not be	
		withdrawn without the	
		permission of the Government.	
General fund	38	1) The University shall establish a	
		fund, which shall be called the	
		General Fund to which the	
		following shall be credited,	
		namely:	
		(a) fees and other charges	
		received by the	
		University;	
		(b) any contribution made by the	
		sponsoring body;	
		(c) any income received	
		from consultancy and	
		other work undertaken by	
		the University in	
		pursuance of its	
		objective;	
		(d) trusts, bequests,	
		donations, endowments	
		and any other grants;	
		and	
		(e) all other sums received by	
		the University	
		(2) The General Fund shall be utilized	
		for the following objects,	
		namely:	
		(a) for the repayment of	
		debts including interest	
		charges thereto incurred	

by the University for the purposes of this Act and the Statutes, the Ordinances, the Regulations, and the Rules made there under with the prior approval of the Governing Body;

- (b) to upkeep the assets of the University;
 - (c) for the payment of the fee for audit of the funds created under sections 37 and 38;
 - (d) to meet with the expenses of any suit or proceedings by or against the University;
 - (e) for the payment of salaries, allowances, provident fund contributions, gratuity and other benefits to officers, employees, and members of the teaching and research staff;
 - (f) the for payment of travelling and other of allowances the of members the Governing Body, the Executive Council, the Academic Council, other authorities and the members of any committee appointed by

- any of the authority or the Chairperson of the sponsoring body or the Chancellor:
- for the payment of (g) fellowships, free-ships, scholarships, assistantships and other awards to the students belonging to economically weaker sections of the society or research associates. trainees or, as the case may be, in any student otherwise eligible for such awards under the Statutes, the Ordinances, the Regulations or the Rules;
- h) for the payment of any expenses incurred by the University in carrying out the provisions of Act, Statutes, the Ordinances, the regulations or the Rules;
- (i) for the payment of cost of capital, not exceeding the prime lending rate from time to time of the State Bank of India, incurred by the Sponsoring Body for setting up the University and the investments made therefore;
- (j) for the payment of charges and expenditure

Maintenance of Fund	39.		ned under Section 37 and general supervision and	
			Governing Body.	
			prior approval of the	
			Governing Body, without	
			expenditure for the year, as may be fixed by the	
			non-recurring	
			expenditure and total	
			total recurring	
			in excess of the limits for	
			incurred by the University	
			expenditure shall be	
			Provided that no	
			of the University;	
			expense for the purposes	
			Governing Body to be an	
			as approved by the	
			of the Sponsoring Body,	
			the University, on behalf	
			managerial services to	
			service, including the	
			providing any specific	
			with the responsibility of	
			any organization charged	
			service fee payable to	
		(-9	other expenses including	
		(k)	for the payment of any	
			regulations or the rules;	
			Ordinances, the	
			of this Act, Statutes, the	
			undertaken by the University in pursuance	
			consultancy work undertaken by the	
			relating to the	

		control of the Governing Body, be regulated	
		and maintained in such manner as may be	
		prescribed.	
		CHAPTER VII	
		CHAFTER VII	
		ACCOUNTS, AUDIT AND ANNUAL REPORT	
Annual Report	40.	The Assert Break of the Heisenite	
		The Annual Report of the University	
		shall be prepared by the University	
		which shall include among other	
		matters, the steps taken by the	
		University towards the fulfillment of its	
		objects and shall be submitted to the	
		State Government every year.	
Auditand	41.		
Annual	71.	(1) The annual accounts including	
Accounts		balance sheet of the University	
Accounts		shall be prepared by the	
		University and the annual	
		accounts shall be audited at	
		least once in every year by the	
		auditors appointed by the	
		University for this purpose.	
		(2) A copy of the annual accounts	
		together with the audit report	
		shall be submitted to the State	
		Government every financial	
		year	
Winding up	42.	(1) If the sponsoring body proposes	
of University		to dissolve itself according to	
		the provisions of law, governing	
		and providing of law, governing	

- its constitution or incorporation; it shall record reasons thereof and give at least 5(five) Years prior notice to the State Government.
- (2) Notwithstanding, anything contained in the provisions of this Act, where the Sponsoring Body intends to wind up the University, the winding up process there under shall be as follows:-
 - (a) Resolution to be passed by the Sponsoring Body that it intends to wind up and halt operations of the University; and
 - (b) After the passage of the resolution as described in clause (a), a notice will thereafter be issued by the Sponsoring Body to the Government 5 (five) years prior to cessation of operations; and
 - (c) The Sponsoring Body shall halt intake of fresh admissions, upon passage of resolution under clause (a) and issuance of notice under clause (b); and
 - (d) Pursuant to the Sponsoring
 Body/Universitycompleting
 the syllabus of the last batch
 of students admitted in the
 University, the State

Government shall thereafter make arrangements as may be necessary, for taking over the administration of the University for the purposes of completing the winding up process:

Provided that, upon taking over of administration from the Sponsoring Body in the manner as provided for under clause (d), the State Government may appoint an administrator in place of the sponsoring body, who shall be entrusted with the powers, duties and functions of the sponsoring body, as prescribed under the Act.

(3) Subject to the laws prevalent in the State of Sikkim, where upon the winding up of the University, there remains, after the satisfaction of all its debts and liabilities, any property whatsoever, the same shall vest upon the State Government:

Provided that in the event of winding up of the University there remains any debts or liabilities exceeding the valuation of the movable and immovable properties of the University, the said outstanding

		debts and liabilities shall vest
	40	upon the Sponsoring Body.
Dissolution	43.	The Sponsoring Body who intends to dissolve the University, shall give
of University		notice to the effect in the manner as prescribed under clause (a) to clause (d) of sub-section (2) of Section 43 of the Act:
		Provided that, in the event of dissolution of the University, there remains, any debts or liabilities exceeding the valuation of the movable and immovable properties of the University, the said outstanding debts and liabilities shall vest upon the Sponsoring Body: Provided further, that the dissolution of the University shall have effect only after the last batches of students of the regular courses have completed their courses and they have been awarded degree, diplomas
Ground for	44.	or, awards as the case may be.
dissolution of University		The University shall be dissolved on contravention of any provisions of the Act, Rules, Statutes, and Ordinances; financial mismanagement, administrative failure and violation of directives of UGC/State Government or any other statutory bodies.

Special powers of State Government under certain circumstances	45	(1)	Where the State Government is of the opinion that the University has contravened any of the provisions of this Act, the rules, the statutes or the ordinances made there under or has violated any of the direction issued by it under this Act or a situation of financial mismanagement or maladministration has arisen in the University, it shall issue the notice requiring the University to show cause within 45 (forty-five) days as to why an administrator should not appointed. On receipt of reply of the University on the notice issued	
		(3)	under sub section (1), if the State Government is satisfied that there is a prima facie case of contravention of any of the provision of this Act, the rules, the statutes or the ordinances made there under or violation of directions issued by it under this Act or there is financial mismanagement or maladministration, it shall make an order of such inquiry as it may consider necessary. The State Government may, by notification for the purposes of	

- any such inquiry under subsection (2), appoint an inquiry officer or officers to inquire into any of the allegations and to make report thereon.
- (4) The inquiry officer or officers appointed under sub-section (3) shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 while trying a suit in respect of the following matters, namely:-
- (a) Summoning and enforcing the attendance of any person and examining him on oath;
- (b) Requiring the discovery and production of any such document or any other material as may be predicable in evidence; court or office.
 - (5) On receipt of the inquiry report from the officer or officers appointed under sub-section(3), if the State Government is satisfied
 - that the University has contravened all or any of the provisions of this Act, the rules, the statutes or the ordinances made hereunder or has violated any of the directions issued by it under this Act or a situation of financial mismanagement and maladministration has arisen in the University which threatens

- the academic standard of the University, it may appoint an administrator.
- (6) The administrator appointed under sub-section (5) shall exercise all the powers and perform all the duties of the Governing Body and the Board of Management under this Act and shall administer the affairs of the University until the last batch of the students of the regular courses have completed their courses and they have been awarded with degrees, diplomas or, as the case may be, awards.
- (7) After having been awarded the degrees, diplomas or awards, as the case may be, to the last batches of the students of the regular courses, the administrator shall make a report to that effect to the State Government.
- (8) On receipt of the report under sub-section (7), the State Government may, by notification dissolve the University and on dissolution of the University, all the assets and liabilities of the University shall vest in the sponsoring body.

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Taking over of Management by State	46	(1) In the event of the taking over of management by the State Government in any of the conditions prescribed under Sections 42, 43, 44 and 45 of the Act, the expenditure for administration of the University shall be met out of the endowment fund and the general fund.	
		(2) If the funds referred in subsection (1) of the Act are not sufficient to meet the expenditure of the University during the taking over of its management, such expenditure may be met by disposing off the property(s) or asset(s) of the University, by the State Government. CHAPTER VII	
		CHAPTER VII	
Dames (f.fl.)	47	MISCELLANEOUS	
Power of the State Government to make rules	47.	The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.	
Completion of courses of Students	48	Notwithstanding anything contained in this Act or the regulations, any student of the constituent colleges or institutions affiliated to any University who immediately before the commencement of this Act was studying or was eligible for any examination of that University shall be permitted to complete his	

		course in preparation thereof, and the University shall provide for the instruction, teaching, training and examination of such students, in accordance with the courses of studies of the respective University in such manner and for such period as may be prescribed.	
Powerto remove difficulties	49.	(1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, take steps not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficult: Provided that no notification or order under sub-section (1) shall be made after the expiration of a period of three years from the commencement of this Act. (2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature.	

SCHEDULE A

- (1) Acquire not less than 10 acres of land for its main Campus, within five years after starting the functioning of the University. An integrated campus may have certain facilities in common such as auditorium, cafeteria, hostels, etc. Hence the land requirement may vary accordingly.
- (2) Construct administrative building of at least 1,000 square metres, academic building including library, lecture theatres, laboratories of least 10,000 square metres, adequate residential accommodations for teachers, guest houses, hostels which shall gradually be increased to accommodate at least 25% of the total student strength in each course within 5 years of its coming into existence. In case the University is conducting professional programmes of study, prevailing norms and standards of respective statutory body shall be applicable. Existing institutes must undertake expansion/renovation/restructuring to meet the prescribed norms of the State Government.

FINANCIAL MEMORANDUM

(The Bill does not involve any financial expenditure from the consolidated fund of the State)

(Raju Basnett)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM.

MEMORANDUM REGARDING DELEGTED LEGISLATION

- 1. Clause 31 of Bill empowers the governing Body to make the first statues.
- 2. Clause 32 of the Bill empowers the Board of Management to make the subsequent statutes;
- 3. Clause 33 empowers the chancellor to make the First Ordinance.
- 4. Clause 34 empowers the Academic Council to make the subsequent ordinances;
- 5. Clause 47 of the Bill empowers the State Government to make rules.
- 6. Clause 49 empowers the State Government by order to remove difficulties if any difficulty arises in giving effect to the provisions of the Act.

The above delegation of power are therefore of normal in character.

(Raju Basnett)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM.

STATEMENT OF OBJECTS AND REASONS

Whereas, **Ghanshyam Bohra Charitable** Foundation, a private company registered under the Indian Companies Act, 2013 propose to establish the Trident University of Applied Sciences in the State of Sikkim at Maneybong Dentam in Gyalshing District. The proposed University aims to provide need and skill based education programs for the youth of Sikkim and to contribute to the intellectual, inclusive and sustainable development of the people of Sikkim through quality reaching, research and extension activities.

The "Trident University of Applied Sciences" shall be a self-funded private University and envisages to be a world class higher institution imparting quality education at par with the global principles and strives to contributes to the inclusive growth of the society through pursuits of higher education.

With the objectives in view, the Bill has been framed.

(Raju Basnett)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,

GOVERNMENT OF SIKKIM.